

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 85/MP/2021**

**Subject** : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.

**Date of Hearing** : 12.7.2023

**Coram** : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Southern Power Distribution Company of Telangana Limited

**Respondent** : Power Grid Corporation of India Limited (PGCIL)

**Parties present** : Shri Anand K. Ganeshan, Advocate, TSSPDCL  
Ms. Ms. Ashabari Thakur, Advocate, TSSPDCL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Ranjeet S. Rajput, CTUIL  
Shri Ajay Dahiya, CTUIL

**Record of Proceedings**

The instant petition is filed by Southern Power Distribution Company of Telangana Limited against the alleged wrongful levy of “relinquishment charges” by CTUIL.

2. The learned counsel for the Petitioner submitted that LTA was granted to the Petitioner for 2000 MW on the basis of the existing transmission “without system strengthening.” However, on relinquishment of 1000 MW, the CTUIL has levied relinquishment charges of ₹261.31 crore calculated erroneously considering that the LTA was granted on an “augmented transmission system.” He referred to the e-mail dated 15.11.2015 of CTUIL regarding the grant of LTA to TSSPDCL, which states that “For grant of LTA no additional transmission system is envisaged. The same may be granted on the existing /under construction and already planned transmission system.” Learned counsel further requested that the CTUIL be directed to submit the computation of the relinquishment charges.



3. Learned counsel for CTUIL, on instructions submitted that the CTUIL would check whether the LTA was granted to the Petitioner on the existing transmission system and, if so, would provide the revised relinquishment charges of the Petitioner. She sought one week's time to provide details for the calculation of relinquishment charges to the Petitioner.

4. After hearing the learned counsels for the parties, the Commission directed CTUIL to submit, on affidavit, the relinquishment charges to be paid by the Petitioner and the computation of relinquishment charges by 26.7.2023, with an advance copy to the Petitioner. The Petitioner to file its comments/ rejoinder, if any, along with documentary evidence to support its contentions on an affidavit by 11.8.2023, with an advance copy to the Respondents including CTUIL.

5. The Commission also observed that the parties should comply with the above directions within the timeline specified.

6. The petition shall be listed for final hearing on 13.9.2023

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

